

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 3rd of May, 2024

S.O. 279 - In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate, within their respective territorial jurisdiction of District Udhampur as shown against each:-

S.No	Name of the official (S/Shri)	Designation	Jurisdiction
1.	Kuldip Raj	Naib Tehsildar	Latti
2.	Parminder Kumar	Naib Tehsildar	Dudu

By Order of the Government of the Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

No. Law/Power/18/2021-10

Dated: - 03 -05- 2024

Copy to the:-

- 1) Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Udhampur. This is with reference to letter No. DMU/JC/146 dated 02-05-2024
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) All concerned Official(s).
- 7) SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 8) Incharge Website

Senior Law Officer
Department of Law, Justice and P.A